

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1394  
ANSWERED ON:30.11.2011  
CITIZENS EXEMPTED FROM SECURITY CHECKS  
Manjhi Shri Hari;Solanki Shri Makhansingh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has exempted certain citizens of the country from security checks at the airports;
- (b) if so, the details of such citizens;
- (c) the basis and reasons for granting exemption to the said citizens;
- (d) whether the Government has received any complaints in this regard; and
- (e) if so, the details thereof and the action taken by the Government thereon? .

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a) & (b): Yes, Madam. A list of Indian citizens exempted from security checks at civil airports in the country is annexed.
- (c): Exemption from security checks is granted to certain categories of citizens based on security considerations, protocol and positions held by them in the Government.
- (d) & (e): Complaints are received from some individuals who wish to be exempted from security checks. They are dealt with appropriately.

ANNEXURE

NO. CAS-7(2)/2004-DIV-1  
BUREAU OF CIVIL AVIATION SECURITY  
(MINISTRY OF CIVIL AVIATION)  
GOVERNMENT OF INDIA  
A` WING, JANPATH BHAWAN  
JANPATH, NEW DELHI -110001  
Date: 4/11/2009

AVSEC ORDER NO. 06/ 2009

Subject: Exemption from pre-embarkation security checks at Civil Airports.

In exercise of powers conferred by Section 5A of Aircraft Act 1934 read with clause (e) of sub-section (2) of Section 5 of the said Act, delegated to him vide Government of India, Ministry of Civil Aviation Notification No. 1797` dated 3rd July 1997, the Commissioner of Security (CA), Bureau of Civil Aviation Security , directs that the following VVIPs / VIPs and their accompanying spouse shall be`exempted from pre-embarkation security checks at all civil airports in the country :

1. President

2. Vice President
3. Prime Minister
4. Governors of States
5. Former Presidents
6. Former Vice-President
7. Chief Justice of India,
8. Speaker of Lok Sabha
9. Union Ministers of Cabinet rank
10. Chief Ministers of States
11. Deputy Chief Ministers of States
12. Deputy Chairman, Planning Commission
13. Leader of Opposition in Lok Sabha & Rajya Sabha
14. Holders of Bharat Ratna Decoration
15. Ambassadors of foreign countries, Charge D` Affairs and High Commissioners. and their spouses
16. Judges of Supreme Court
17. Chief Election Commissioner
18. Comptroller & Auditor General of India
19. Deputy Chairman Rajya Sabha & Deputy Speaker of Lok Sabha
20. Minister of State of the Union Council of Ministers
21. Attorney General of India
22. Cabinet Secretary

23. Lt. Governors of Union Territories

24 Chiefs of staffs holding the rank of full General or equivalent rank

25. Chief Justices of the High Courts

26. Chief Ministers of Union Territories

27. Deputy Chief Ministers of Union Territories

28. Visiting Foreign dignitaries of the same status as at SI. Nos. 1 to 4,7,8,9  
above

29. His Holiness the Dalai Lama

30. SPG Protectees

31. Shri Robert Vadra, while traveling with SPG Protectees.

2. Spouse of the President of India is exempted from pre-embarkation security checks at all civil airports even when he/she is not accompanying the President.

3. Former Prime Ministers of India are also exempted from pre-embarkation security checks at all civilian airports in the country.

4. This is issued under the direction and with the approval of Commissioner of Security (CA); and supersedes this Bureau Circular No 6/2008 dated 4/9/2008.  
(M. Malaviya)  
IPS

Addl. Commissioner of Security (CA)

Distribution: As per list attached.

Copy to : .MCA (Shri S. Gowri Shankar. Under Secretary). RG Bhawan. New Oelhi-w.r.t.  
letter NO.AV-13024/18/2005-SS dated 20/10/2009